



**THE
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Separate paging is given to this part in order that it may be
filed as a separate compilation.

PART III

Laws, Regulations and Rules passed thereunder.

**GOVERNMENT OF JAMMU AND KASHMIR
CIVIL SECRETARIAT—DEPARTMENT OF LAW,
JUSTICE AND PARLIAMENTARY AFFAIRS
(Legislation Section)**

Jammu, the 27th February, 2018.

The following Act as passed by the Jammu and Kashmir State
Legislature received the assent of the Governor on 27th February, 2018
and is hereby published for general information :—

**THE JAMMU AND KASHMIR STATE COMMISSION
FOR BACKWARD CLASSES (AMENDMENT)
ACT, 2018.**

(Act No. VII of 2018)

[27th February, 2018.]

An Act to amend the Jammu and Kashmir State Commission
for Backward Classes Act, 1997.

Be it enacted by the Jammu and Kashmir State Legislature in the Sixty-ninth Year of the Republic of India as follows :—

1. *Short title and commencement.*—(1) This Act may be called the Jammu and Kashmir State Commission for Backward Classes (Amendment) Act, 2018.

(2) It shall come into force from the date of its publication in the Government Gazette.

2. *Amendment of section 4, Act No. XII of 1997.*—
In section 4 of the Jammu and Kashmir State Commission for Backward Classes Act, 1997, for sub-section (1), the following sub-sections shall be substituted, namely :—

“(1) The Chairperson and every Member shall hold office for a term of five years from the date he/she assumes office ;

(1A) Notwithstanding anything to the contrary contained in any order fixing term of office and conditions of service of Chairperson, and Members of the Commission, the Members including the Chairman who are holding these positions on the date of commencement of the Jammu and Kashmir State Commission for Backward Classes (Amendment) Act, 2018 shall have a tenure of five years from the date he/she assumed the office”.

(Sd.) ACHAL SETHI,

Special Secretary to Government,
Department of Law, Justice and Parliamentary Affairs.